CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI -5

(DESTRUCTION OF RECORD RULES, 1990)

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O.A./TA/ NO. 15.7...2019 R.A./CP/NO...32....2016 E.P./M.P./NO...100...2019

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SECTION OFFICER (JUDL.)

FORM NO. 4 (See Rule 42) CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: ORDERSHEET

	ORIGINAL APPLICATION No: 154/2009
2.	Transfer Application No :/2009 in O.A. No
3.	Misc. Petition No :/2009 in O.A. No
4.	Contempt Petition No :/2009 in O.A. No
5.	Review Application No :/2009 in O.A. No
	Execution Petition No :/2009 in O.A. No
App	olicant (S): Rupen Boro Mops.
Res	pondent (S): Chia Dnais Mops.
Adv {Ap _l	rocate for the: Mps. B. Bevi on MnH-K. Das plicant (S)}
Adv {Res	spondent (S)) Rhy. Ffandig Commel.

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No. 37.6 4/8529

Dated 12.8.03

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Respondents No. 1 to 3.

Notes of the Registry

Date

Order of the Tribunal

3.08.2009

Claiming to be ex-casual labourers of Railway, some individuals approached this Tribunal in O.A. Nos. 281/05, 261/06, 262/06 & 263/06 (after rejection of their claims for regularization) and by a common order dated 14.06.2007, those cases were disposed of. Relevant portion of the said Order dated 14.06.2007 is extracted below:-

"...In the interest of Justice, this Court is of the view that such a responsible Committee may be constituted by the respondents with senior officials for the purpose and the said Committee shall scrutinize the available records of the applicants as per directions in O.A. 336/04 and if requested, by giving a personal hearing to each individual and consider the case individually and pass appropriate orders and communicate the same to the applicants within a reasonable period, in any case within four months from the date of receipt of this order." PP

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Contd. 13.08.2009

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2. Present Applicants, 74 in number, also approached this Tribunal (with similar claim and seeking similar relief) in O.A. No. 197 of 2007 and the said case was disposed of on 02.08.2007. Relevant portion of the said order dated 02.08.2007 is extracted below:-

"...in the interest of justice, the Applicants are directed to comprehensive representation individually along with the copies of this order and the O.A. with all Annexures before the Respondent No. 3 within a period of one month from the date of receipt of this order. if such representations are filed. the Respondent No. 3, or any competent authority, shall consider and dispose of the same in the light of the directions issued in Annexure- 5 order of the O.A. passed in identical O.A. No. 281/2005 and other O.A.s and pass appropriate orders communicating the same to the Applicants within a period of four months from the receipt of the individual representation.

3. Without giving any details of the dates of their respective representations, the Applicants have approached this Tribunal, again, with the present Original Application filed (on 12.08.2009) under section 19 of the Administrative Tribunals Act, 1985 (when they found that one of the Applicants covered under the order dated 14.06.2007 of this Tribunal (supra) has been called, on 17.07.2009, for verification of his records to be done on 19.08.2009); seeking the following relief:-

Contd.

- "8.1 To direct the respondents to issue call letters to the present applicants and thereby to allow them to appear in the interview going to be held on 17th, 18th and 19th of August, 2009.
- 8.2 To direct the Respondents to scrutinize the cases of the applicants and thereby to consider their cases for appointment against Group- D posts as has been done in case of similarly situated employee.
- 8.3 Cost of the application.
- 8.4 Any other relief/reliefs that the applicant may be entitled to."
- 4. Heard Mr.H.K.Das, learned counsel appearing for the Applicants and Dr.J.L.Sarkar, learned Standing counsel for the Railways (to whom a copy of this O.A. has already been supplied) and perused the materials placed on record. Dr. Sarkar intends to get instructions in the matter.
- It is stated by Mr. H.K. 5. Das. learned counsel appearing for the Applicants, that although 4 months' outer limit was fixed by order dated 14.06.2007 of this Tribunal (supra), the Respondents have only started implementing the said order by issuance of a notice dated 17.07.2009; a copy of which (addressed to one of the Applicants stated to be covered under the said order dated 14.06.2007 of this Tribunal) has been placed as Annexure- 3 dated 17.07.2009. The text of said Annexure- 3 dated 17.07.2009 reads as under:-

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"Sub: Implementation of orders dated 14-6-07 of CAT/GHY in OA No.281/2005, 261/2006, 262/2006 and 263/2006.

\ In view of implementation of above order you are hereby advised to attend for verification of the records on 19.8.09 at 10 hrs at Old Committee Room of GM/Con's office with the following documents:-

- 1. Copy of engagement letter
- 2. Copy of discharged letter
- 3. Copy of Ex. Casual labour Card
- 4. Certificate of date of birth
- 5. Education qualification Certificate
- 6. Caste Certificate
- 7. Identity Card."
- 6. Mr. H.K. Das, learned counsel for the present Applicants (who were also Applicants in O.A. No. 197/2007, that was disposed of on 02.08.2007 in terms of the order dated 14.06.2007 of this Tribunal) states further that the order dated 14.06.2007 of this Tribunal (supra) is going to implemented now by verification of records on coming 17th, 18th & 19th of August, 2009 and he submits that, while doing so, the Respondents ought to call the present **Applicants** (the **Applicants** O.A. verification No.197/2007) for (Applicants) records etc. by a Committee, as ordered (on 02.08.2007) by this Tribunal.
- 7. Dr. J.L.Sarkar, learned Standing counsel for the Railways is given an adjournment till 21.08.2009 to obtain instructions in the matter.

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Contd. 13.08.2009

- 8. In the aforesaid premises, call this matter on 21.08.2009.
- 9. Free copies of this order be handed over to the learned counsel appearing for the parties.
- 10. Copies of this order (along with copies of this O.A.) be sent to the Respondent Nos.1 & 2 by Special Messenger and to the Respondent No.3 by Registered post with A/D.

(M.K. CHATURVEDI)
MEMBER (A)

(M.R. MOHANTY) VICE-CHAIRMAN

/bb/

21.08.2009 In this case a written objection has been filed on behalf of the Respondents.

The Applicant has also filed reply to the said objection.

Call this matter on 10th September 2009.

(M.K.Chaturvedi) Member(A) (M.R.Mohanty) Vice-Chairman

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10.09.2009

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Mr. H. K. Das, learned counsel for the Applicant is present. Dr.J.L.Sarkar, learned Standing counsel for the Railways seeks sometime to bring further materials on record by way of written statement/additional written statement. He seeks six weeks time to do so. Prayer of Dr. Sarkar is He is granted time till allowed. 26.10.2009.

Mr.H.K.Das, learned counsel for the Applicants states that a Committee (of officers of Railways) is examining the cases of similarly placed (as that of the Applicants) Casual Labourers (to find out as to whether their cases can be kept in the Live Casual Labourers to confer Temporary Status and to bring them over regular establishment) who Applicants in C.P.Nos.05/09, 06/09 & 07/09. He prays that the said Committee of officers need examine the cases of the Applicants. Dr.J.L.Sarkar, present learned Standing Counsel for the Rly., by way of making stiff opposition to the submissions of Mr. Das, states that Committee had already one since examined the case of the present Applicants, there are no need of the same to be examined again; especially when they did not ask for personal hearing. Mr. H. K. Das, learned counsel for the Applicants stated that the Railways approached the Hon'ble Court in the Original Case and lost and, only after losing the case, they are conducting verifications now and, therefore, the

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Contd/-10.09.2009

> stand of the Respondents are acceptable. It is his case that the stand of the Respondents/Railways (that result of the considerations were sent under Certificate of posting) is also acceptable; especially when notices (of verifications) were sent to the Applicants C.P.Nos.05,06 85 07/2009) Registered Post. Mr.H.K.Das has argued that since the stand of the Railways is that the cases of the Applicants (of the present case) were, stated to have received consideration, then there would be no difficulty for the committee (that considered the cases of the Applicants in C.P.Nos.05, 06 & 07/2009) to review the same in presence of the Applicants and with Reference to the documents to be made available by them.

> 3. Heard. While granting liberty to Dr. Sarkar to file additional statements (as aforesaid), without prejudice to the rival claims of the parties (to be examined, finally in this case) and notwithstanding pendency of this case, the Respondents are directed to place the matter before the Committee of officials (who were examining the cases similarly other situated Labours seeking their entry to regular Establishment of Railways C.P.Nos.05,06 & 07/2009) to consider the cases of such of the present Applicants who shall approach \$the said Committee (within this September, 2009) for consideration of their cases. Official Respondents should do needful immediately.

> > Contd/-

Contd/-10.09.2009

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4. Call this matter on 26.10.2009.

5. Send copies of this order to the Respondents. Free copies be also supplied to the Advocates Mr.H.K.Das & Dr.J.L.Sarkar.

(M.K. Chaturvedi) Member (A)

(M.R. Mohanty) Vice-Chairman

/lm/

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of this order also issuing to L/Counsel box both the parties.

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26.10.2009

The question which arises consideration in these two O.A.s, is whether the Applicants are entitled for regularization as prayed for as per judgment and order dated 14.06.2007 passed by this Tribunal in O.A. No. 281 of 2005, as up-held by Hon'ble High Court Petition filed by the dismissing the Writ Railways, namely; W.P.(C) No.6201/07 dated 10.12.2007. On the other hand, Dr.J.L.Sarkar, learned counsel for the Respondents contends that Applicants are not entitled to any other benefits.

Reserved for orders.

(Madan Kumar Chaturvedi) Member (A) (Mukesh Kumar Gupta) Member (J)

Judgment pronounced in open court.

The O.A. is disposed of in terms of the order passed separately. No costs.

(Madan Kumar Chaturvedi) Member (A)

(Mukesh Kumar Gupța) Member (J)

Written objection /m/ biled by the parties, 29.10.2009

Reply to The Regarden
Reply to The Regarden
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Respondents Through Dr.
J.L. Sarkan, Rly, Standing
J.L. Sarkan, Rly, Standing
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Received Copy (100)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

O.A. No. 154 and 155 of 2009

	DATE OF DECISION: 29-10-2009.
	Rupen Boro & Others Applicant/s
Mr.	H.K. Das Advocates for the
1	Applicant/s
i	-Versus –
Unio	on of India & OrsRespondent/s
	J.L.Sarkar, Railway Standing counselAdvocate for the Respondent/s
COR	RAM \
THE	HONBLE MR MUKESH KUMAR GUPTA, MEMBER (J)
THE	HONBLE MR MADAN KUMAR CHATURVEDI, MEMBER (A)
1.	Whether reporters of local newspapers may be allowed to see the judgment? Yes/No
2.	Whether to be referred to the Reporter or not? Yes/No
3.	Whether their Lordships wish to see the fair copy of the judgment? Yes/No

Member (J)/Member(A)

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH, GUWAHATI:

O.A. Nos.154 and 155 of 2009

DATE OF DECISION: THIS IS THE 29TH DAY OF OCTOBER, 2009.

THE HON'BLE MR MUKESH KUMAR GUPTA, MEMBER (J) THE HON'BLE MR MADAN KUMAR CHATURVEDI, MEMBER (A)

- 1. Sri Rupen Boro, S/o Sri Ramesh Boro
- 2. Sri Gwjwnlai Basumatary, S/o Sri J.C. Basumatary
- 3. Smt Joymati Boro, D/o late Umesh Boro
- 4. Sri Lalit Rajbongshi, S/o Sri Suku Rajbonshi
- 5. Sri Dilip Barman, S/o Sri Mahendra Barman
- 6. Sri Akhil Hujuri, S/o Sri Chandra Kt. Hujuri
- 7. Sri Naresh Rai, S/o Sri Anadi Roy
- 8. Sri Anjan Kalita, S/o Sri Ghanashyam Kalita
- 9. Sri Sabjib Das, S/o Sri Nabin Das
- 10. Sri Manoj Rai, S/o Sri Ram Adhin Rai
- 11. Sri Upendra Thakur, S/o Sri Ram Lakhan Thakur
- 12. Sri Mohan Roy, S/o Ram Lagan Roy
- 13. Sri Hari Chandra Roy, S/o Late Mahesh Roy
- 14. Sri Dilip Kumar Yadav, S/o Sri Phulchand Yadav
- 15. Sri Gourishankar Sah, S/o Sri Ramchandra Sah
- 16. Sri Milan Roy, S/o Late Mahesh Roy
- 17. Sri Baban Yadav, S/o Sri Ramlagan Yadav
- 18. Sri Gopal Hujuri, S/o
- 19. Sri Jadab Bhuyan, S/o Sri Ghameswar Bhuyan
- 20. Sri Mukesh Thakur, S/o Sri D. Thakur
- 21. Sri Dilip Dutta, S/o Sri Upendra Dutta
- 22. Sri Gagan Tamuli, S/o Sri Jatin Tamuli
- 23. Sri Pinku Das, S/o late Guna Das
- 24. Sri Karuna Kt. Mandal, S/o Brindaban Mandal
- 25. Sri Dharmendra Boro, S/o late Sarat Boro
- 26. Sri Hitlar Koach, S/o Sri S.N. Koach
- 27. Sri Sanjay Kr. Musahari, S/o late J. Musachari
- 28. Sri Panendev Sutradhar, S/o Sri Kiran Sutradhar
- 29. Sri Hemo Mili, S/o Sri B. Mili
- 30. Sri Hiranya Bori, S/o Sri K. Bori
- 31. Smt. Alashi Muchahari, d/o Sri Soniram Muchahari
- 32. Sri Jitu Das, S/o Sri Phatik Ch. Das
- 33. Sri Surman Ali, S/o Md. Mantaj Ali
- 34. Sri Gopal Nandi, S/o Sri S. Nandi
- 35. Sri Jogeswar Haloi, S/o Sri Pabin Haloi
- 36. Sri Gautam Barman, S/o Sri Lakhi Barman
- 37. Sri Gagan Tamuli, S/o Sri Jatin Tamuli
- 38. Sri Bhupen Das, S/o Sri S.R. Das
- 39. Sri Prasanta Sen Saikia, S/o Ramani Sen Saikia
- 40. Sri Madhuram Deka, S/o Sri P. Deka
- 41. Smt. Pratima Basumatary, d/o K.L. Basumatary
- 42. Sri Prabin Deori, S/o Jagat Deory
- 43. Sri Omprakash Gupta, S/o I. Gupta
- 44. Sri Abdul Hussain, S/o Mahamad Ali



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- 45. Sri Nagen Tamuli, S/o Sri Abhoi Tamuli
- 46. Sri Bhabesh Tamuli, S/o Tarani Tamuli
- 47. Sri Haladhar Daimary, S/o Mahiram Daimary
- 48. Sri Hemen Tamuli, S/o Soneswar Tamuli
- 49. Sri Phulen Kherkatary, S/o Jadab Kherkatary
- 50. Sri Biswajit Ramchiyary, S/o Babul Ramchiyary
- 51. Sri Arun Boro, S/o Sri S. Boro
- 52. Sri Bhabananda Das, S/o Haricharan Das
- 53. Sri Tilok Boro, S/o Sri Jali Ram Boro
- 54. Sri Dipak Ch. Boro, S/o Chatanya Boro
- 55. Sri Simanta Rabha, S/o Sita Ram Rabha
- 56. Sri Umashankar Sah, S/o Ramchandra Sah
- 57. Sri Samir Mandal, S/o Soni Mandal
- 58. Sri Haricharan Boro, S/o Nepal Boro
- 59. Sri Monindra Haloi, S/o Bhairab Haloi
- 60. Sri Jyotish Das, S/o Migendra Ch. Das
- 61. Sri Dilip Dutta, S/o Upendra Dutta
- 62. Sri Gwshar Kr. Basumatary, S/o Babul Basumatary
- 63. Sri Kamal Boro, S/o Sri Khawa Ram Boro
- 64. Sri Haricharan Das, S/o Lt. Suren Das
- 65. Sri Suresh Harizon, S/o Hamraj Harizon
- 66. Sri Kulajit Das, S/o Uddab Das
- 67. Sri Bhaben Tamuli, S/o Umesh Tamuli
- 68. Sri Kabiram Muchahari, S/o Umananda Muchahari
- 69. Sri Gaurisankar Sah, S/o Ramchandra Sah
- 70. Sri Ratan Mandal, S/o Brindaban Mandal
- 71. Sri Shailesh Kumar, S/o Suraj Roy
- 72. Sri Mahesh Kumar, S/o Suresh Roy
- 73. Sri Harindar Roy, S/o Lt. Mahesh Roy
- 74. Sri Akshya Talukdar, S/o Ramani Talukdar

(All Ex-Casual Laborers in the Alipurduwar Division, (BB/CON), N.F. Railway)

..... Applicants in O.A. 154 of 2008

By Advocate: Mr. H.K. Das, Advocate.

-Versus-

- Union of India
 Represented by the General Manager
 N.F. Railway, Maligaon, Guwahati 11.
- The General Manager (Construction)
 N.F. Railway, Maligaon, Guwahati 11.
- 3. The Divisional Railway Manager (P) Alipurduwar Division, N.F. Railways Alipurduwar 736123.

..... Respondents

By Advocate: Dr. J.L. Sarkar, Railway Standing Counsel.

· .

- 1. Sri Dinanath Yadav, S/o Badari Yadav
- 2. Sri Madhu Ram Kalita, S/o Rupeswar Kalita
- 3. Sri Bishy Yadav, d/o Baiju Yadav
- 4. Sri Ganesh Rai, S/o Yogendra Rai
- 5. Sri Rukma Rabha, S/o Haridhan Rabha
- 6. Sri Dwipen Rabha, S/o Praneswar Rabha
- 7. Sri Bikash Das, S/o Lakshi Ram Das
- 8. Sri Jayanta Kalita, S/o Jogesh Ch. Kalita
- 9. Sri Bolo Ram Das, S/o Bali Ram Das
- 10. Sri Paban Das, S/o Hiren Das
- 11. Sri Chandan Nath, S/o Sova Ram Das
- 12. Sri Dipak Ch. Das, S/o Kali Ram Das
- 13. Sri Bhabananda Das, S/o Gobinda Das
- 14. Sri Durga Rajbhar, S/o Mahesh Rajbhar
- 15. Sri Amarjit Paul, S/o S.R. Paul
- 16. Sri Anjali Das, S/o Bali Ram Das
- 17. Sri Megha Sarkar, S/o Anukul Sarkar
- 18. Sri Paban Das, S/o Swijen Das
- 19. Sri Rajib Das, S/o Sridhar Das
- 20. Sri Samsul Ali, S/o Siddik Ali
- 21. Sri Lalan Choudury, S/o Niranjan Choudhury
- 22. Sri Brojen Kr. Das, S/o Ananda Ram Das
- 23. Sri Jitumoni Saikia, S/o Purnananda Saikai
- 24. Sri Jeherul Islam, S/o Md. Abdul Kuddus
- 25. Sri Beba Kanta Das, S/o Dandi Ram Das
- 26. Sri Dhiraj Das, S/o Uddhab Das
- 27. Sri Anjan Kalita, S/o Ghanashyam Kalita
- 28. Sri Dilip Kalita, S/o Guda Kalita
- 29. Sri Gautam Kalita, S/o Prafulla Kalita
- 30. Sri Prafulla Rajbongshi, S/o Durga Rajbongshi
- 31. Sri Umesh Ch. Das, S/o M.R. Das
- 32. Sri Anil Das, S/o K.M. Das
- 33. Sri Dhiren Das, S/o P.K. Das.

(All Ex-Casual Labourers in the Bongaigaon Division, (BB/CON), N.F. Railway).

..... Applicants in O.A. 155 of 2008

By Advocate: Mr. H.K. Das, Advocate

-Versus-

- Union of India Represented by the General Manager N.F. Railway, Maligaon, Guwahati – 11.
- The General Manager (Construction)
 N.F. Railway, Maligaon, Guwahati 11.
- 3. The Divisional Railway Manager (P)
 Bongaigaon Division, N.F. Railways
 Bongaigaon 783 380.

..... Respondents

By Advocate: Dr. J.L. Sarkar, Railway Standing Counsel.



ORDER

29. 10.2009

MR MADAN KUMAR CHATURVEDI, MEMBER (J)

Both these O.A.s rotate around the identical issues. For the sake of convenience these are consolidated and disposed of by a common order. The Applicants makes a prayer to direct the Respondents to scrutinize the case of the Applicants and to consider their cases for appointment against Group D post as has been done in the case of similarly situated employees. It was also prayed that Applicants be allowed to appear in the interview for the said post.

- 2. Adverting to facts, the Applicants claims to be ex casual workers under Railways. All of them stated to be engaged on or before 1984 and worked at various places. During their service tenure requests was made to the concerned authority for their conversion to regular employment. Thereafter case was taken before the Central Administrative Tribunal. Tribunal directed the Railway authority to consider the case by constituting responsible Committee.
- 3. Mr H.K.Das, learned counsel for the Applicants submitted before us that the Railway authority has issued call letters to some of the similarly situated persons for consideration of their claim for regularization as per the directions of the Tribunal. But the applicants in question though similarly placed were not called for interview.
- 4. Dr J.L.Sarkar, learned Standing counsel for Railways submitted that the order of the Tribunal dated 02.08.2007 rendered in O.A.209/07 was duly complied with. In this connection letter addressed



to Shri Rupen Boro bearing No.E/255/12(E)AP-Pt.III dated 4.6.2008 was placed before us. This letter reads as under:

"It is hereby informed you that, in compliance of CAT/GHY's order dated 02.08.07 in the above captioned OA, a committee of three Senior Officers of APDJ Division/N F Railway scrutinized your representation which has been submitted to this office.

On careful examination of your representation and the records of this office the committee found that your name does not exist in the Live Casual Labour Register maintained by this office for keeping record of discharged casual labour.

Since your name does not exist in the Live Casual Labour Register of this division, the committee did not found necessary to give you a personal hearing which was also not requested by you in the representation.

Considering the above facts, documents, provision of rules, the committee did not found fit to consider your case for absorption in Gr.D post in APDJ Division.

The committee disposed off the matter on 12.05.08.

It has been issued with the approval of competent authority."

- 5. Explaining the modus operendi learned Standing counsel submitted that in the Railways Live Register is maintained incorporating therein the names of all casual Mazdoors in order of seniority. Names of discharged employees are also recorded in the said register, and future vacancies in Group D posts are filled up from this Live Register and the persons whose names figured in the Live Register is to be given preference.
- 6. Mr H.K.Das, stated that Applicants were engaged as casual labour at different point of time by the Respondents. They have expressed their willingness for being appointed against any Group 'D' post. It was the duty of the Respondents to take necessary steps for



considering the case of the applicants for such appointment. The pick and choose method adopted by the respondents in this connection has resulted discrimination in the matter of public employment. According to learned counsel it was the legitimate right of the applicants to appear before the interview Board. By not calling them in the interview respondents denied the principles of natural justice. It was further stressed that similarly placed persons were called for interview and the applicants were deprived of opportunity of being considered for the

post.

7. We find that vide O.A.209/07 the Tribunal directed the applicants to file comprehensive representation individually within a period of one month from the date of receipt of the order. On the basis of such representation the Divisional Railway Manager (DRM) or any other competent authority was directed to consider and dispose of the same. Mr Das further submitted that Tribunal in O.A.197/07 directed the Respondents to dispose of the representation submitted by the applicants in the light of the direction issued in order dated 14.6.07 rendered in O.A.281/05. The respondents thereafter challenged the order dated 14.6.07 passed in O.A.281/05 before the Hon'ble Gauhati High Court by way of filing Writ Petition (Civil) No.6157/07. Hon'ble High Court dismissed the Writ Petition and observed that the petitioners have failed to consider the case of the applicants in accordance with the Live/Supplementary Live Casual Labour Register maintained by them and further directed the petitioners to/comply with the order of the Tribunal within the time frame as specified therein. The Tribunal while passing the order dated 2.8.07 in 197/07



(Rupen Boro & Ors.) very clearly stated to consider the case of the applicants in accordance with the order passed in O.A. No.281/05, 261/06, 262/06 and 263/06. Thereafter the respondents made a move at a belated stage to comply with the common order of the Tribunal dated 14.06.07 passed in O.A.No.281/05 and other cases by constituting a committee for giving personal hearing to the applicants.

- 8. Learned counsel stated that original of the Live Casual Labour Register is missing and only some extract of Xerox copies are on record. Therefore, the stand of the respondents in the present proceeding that the names of the applicants do not appear in the Live Casual Register and for which they are not entitled for personal hearing before the responsible Committee is not correct.
- 9. We have heard the rival submissions in the light of material placed before us and precedents relied upon. It was not explained before us as to why the names of the applicants were not recorded in the Live Casual Labour Register. The fact that all the applicants are ex-casual worker under Railway and all of them were engaged on or before 1984 and they worked in various places under Bongaigaon Division as Khalashi, was not specifically disputed. The Live Casual Labour Register was not placed before us. It is also not clear whether applicants did make any representation within the specified time before the concerned authorities by producing the documents like engagement letter, copy of discharged letter, copy of excasual labour card, certificate of date of birth, Educational certificate, Caste certificate, Identity Card etc. We, therefore, in the interest of



justice direct the applicants to file comprehensive individual representation along with the relevant details before the Respondent No.3 or any other competent authority within one month from the date of receipt of this order. On the basis of such representation respondents are directed to consider and to pass appropriate orders communicating the same to the applicants within a period of four months from the date of receipt of individual representation.

The O.As are disposed of accordingly. There shall be no order as to costs.

(MADAN KUMAR CHATURVEDI)
ADMINISTRATIVE MEMBER

(MUKESH KUMAR GUPTA JUDICIAL MEMBER

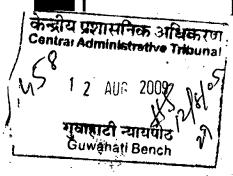
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-9 -57 , 254 / 2009

Order df. 29-11-2003 Vide Marro No. 12608 ho 12611

16-11-2000

30.11.00



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH.

O.A. No. 15.9. of 2009

BETWEEN

Sri RupenyBoro & Ors. Applicants.

AND

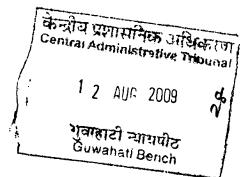
Union of India & ors. Respondents.

SYNOPSIS

The applicants are ex-casual worker under Railway. of them were engaged on or before 1984. They worked in various places under Bongaigaon Division as Khalasi. The applicants during their service tenure made request to the concerned authority for their conversion to regular employee but respondents did not pay heed to their legitimate situated thus the applicants had to approach the Hon'ble Tribunal arrected the Railway authority to consider their cases by constituting responsible committee. Recently the Railway authority has issued call letters to some of the Constitution of the Co authority has issued call letters to some of situated persons for consideration said O.A. directed the Railway authority to consider their cases the similarly regularisation as per the directive of the Learned Tribunal. present applicant are though similarly situated fail to such call letter. Hence the applicants have come before tribunal seeking redressal of their grievances.

Bondoma Deni





BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH.

Title of the case :	O.A. No. 154 of 2009
BETWEEN	
Shri Rupen Boro & Ors.	Applicants.
AND	
Union of India & ors.	Respondents.
	LIST OF DATES

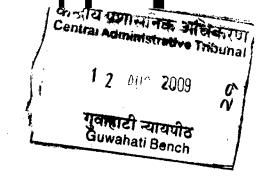
- 1. 1984..... Initial date of engagement
- 2. 2.8.07..... Judgment passed in O.A. No. 197/07
- 3. 14.6.07.... Judgment passed in D.A. No. 281/05
- 4. 17.7.09..... Date of issue of call letter.
- 5. 17th,18th,19th of August 2009..... Date of interview

Filed by : Bondoma Dei

Regn.No.:

File :WS7/Rupen

Date : 12-8.09



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH.

Title of the case :	O.A. No. 155.0f 2009
BETWEEN	
Shri Rupen Boro & Ors.	Applicants.
AND	•
	Respondents.
	INDEX

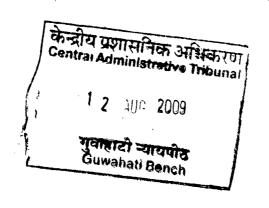
S1.No.	Particulars	Page No.
1.	Application	1 to 12
2.	Verification/	3
3.	Annexure-1	4-20
4.	Annexure-2	1-37
5.	Annexure-33	8

Dui Filed by : Bomdoma

Regn.No.:

File :WS7/Rupen

Date : 12.8.09



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH : GUWAHATI

(An application under section 19 of the Central Administrative Tribunal Act,1985)

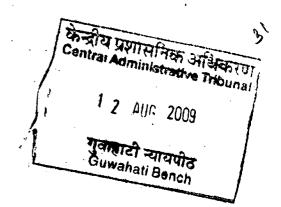
Between

- 1. Sri Rupen Boro, s/o Sri Ramesh Boro, A
- 2. Sri Gwjwnlai Basumatary, s/o Sri J.C Basumatary
- 3. Smt Joymati Boro, d/o late Umesh Boro.
- 4. Sri Lalit Rajbongshi,s/o Sri Suku Rajbongshi.
- 5. Sri Dilip Barman, s/o Sri Mahendra Barman.
- 6. Sri Akhil Hujuri, s/o Sri Chandra Kt. Hujuri
- 7. Sri Naresh Rai, s/o Sri Anandi Roy.
- 8. Sri Anjan Kalita, s/o Sri Ghanashyam Kalita.
- ON 9. Sri Sabjib Das, s/o Sri Nabin Das.
- Con 10. Shri Manoj Rai, s/o Sri Ram Adhin Rai 11. Sri Upendra Thakur, s/o Sri Ram Lakhan Thakur.
 - 12. Sri Mohan Roy, s/o Ram Lagan Roy
 - 13. Sri Hari chandra Roy, s/o late Mahesh Roy.
 - 14. Sri Dilip Kumar Yadav, s/o Sri Phulchand Yadav.
 - 15. Sri Gourishankar Sah, s/o Sri Ramchandra Sah.
 - 16. Sri Milan Roy, s/o late Mahesh Roy.
 - 17. Sri Baban Yadav s/o Sri Ramlagan Yadav.

Rupen Boro

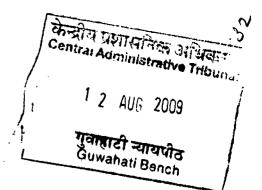
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-2



- 18. Sri Gopal Hujuri.s/o
- 19. Sri Jadab Bhuyan.s/o Sri Ghameswar Bhuyan.
- 20. Sri Mukesh Thakur. s/o Sri D. Thakur.
- 21. Sri Dilip Dutta. s/o Sri Upendra Dutta.
- 22. Sri Gagan Tamuli.s/o Sri Jatin Tamuli.
- 23. Sri Pinku Das. s/o late Guna Das.
- 24. Sri Karuna Kt. Mandal. s/o Brindaban Mandal.
- 25. Sri Dharmendra Boro, s/o late Sarat Boro.
- 26. Sri Hitlar Koach. s/o Sri S.N. Koach
- 27. Sri Sanjay kr. Musahari. s/o late J. Mchahari.
- 28. Sri Panendev Sutradhar. s/o Sri Kiran Sutradhar.
- 29. Sri Hemo Mili. s/o Sri B. Mili.
- 30. Sri Hiranya Bori, s/o Sri K. Bori.
- 31. Smt Alashi muchahari, d/o Sri Soniram Muchahari.
- 32. Sri Jitu Das, s/o Sri Phatik Ch. Das.
- 33. Sri Surman Ali, s/o Md. Mantaj Ali.
- 34. Sri Gopal Nandi, s/o Sri S. Nandi.
- 35. Sri Jogeswar Haloi, s/o Sri Pabin Haloi.
- 36. Sri Gautam Barman, s/o Sri Lakhi Barman.
- 37. Sri Gagan Tamuli, s/o Sri Jatin Tamuli.
- 38. Sri Bhupen Das, s/o Sri S.R. Das.
- 39. Sri Prasanta Sen Saikia, s/o Ramani Sen Saikia.
- 40. Sri Madhuram Deka, s/o Sri P. Beka.
- 41. Smt Pratima Basumatary, d/o K.L. Basumatary.
- 42. Sri Prabin Deory, s/o Jagat Deory.
- 43. Sri Omprakash Gupta, s/o I. Gupta.
- 44. Sri Abdul Hussain, s/o Mahamad Ali.
- 45. Sri Nagen Tamuli, s/o Sri Abhoi Tamuli.
- 46. Sri Bhabesh tamuli, s/o Tarani Tamuli.

Rupen Boro



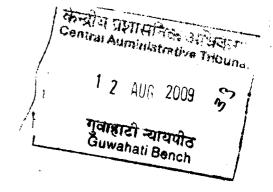
- 47. Sri Haladhar Daimary, s/o Mahiram Daimary.
- 48. Sri Hemen Tamuli, s/o Soneswar Tamuli.
- 49. Sri Phulen Kherkatary, s/o Jadab Kherkatary.
- 50. Sri Biswajit Ramchiyary, s/o Babul Ramchiary.
- 51. Sri Arun Boro, s/o Sri S. Boro.

82

- 52. Sri Bhabananda Das, s/o Haricharan Das.
- 53. Sri Tilok boro, s/o Sri Jali Ram Boro.
- 54. Sri Dipak Ch. Boro, s/o Chatanya Boro.
- 55. Sri Simanta Rabha, s/o Sita Ram Rabha.
- 56. Sri Umashankar Sah, s/o Ramchandra Sah.
- 57. Sri Samir Mandal, s/o Soni Mandal.
- 58. Sri Haricharan Boro, s/o Nepal Boro.
- 59. Sri Monindra Haloi, s/o Bhairab Haloi.
- 60. Sri Jyotish Das, s/o Migendra Ch. Das.
- 61. Sri Dilip Dutta, s/o Upendra Dutta.
- 62. Sri Gwshar Kr. Basumotary, s/o Babul Basumotary.
- 63. Sri Kamal Boro, s/o Sri Khawa Ram Boro.
- 64. Sri Haricharan Das, s/o Lt. Suren Das.
- 65. Sri Suresh Harizon, s/o Hamraj Harizon.
- 66. Sri Kulajit Das. s/o Uddab Das.
- 67. Sri Bhaben Tamuli, s/o Umesh Tamuli.
- 68. Sri Kabiram Muchahari, s/o Umananda Muchahari.
- 69. Sri Gaurisankar Sah, s/o Ramchandra Sah.
- 70. Sri Ratan Mandal, s/o Brindaban Mandal.
- 71. Sri Shailesh Kumar, s/o Suraj Roy.
- 72. Sri Mahesh Kumar. s/o Suresh Roy.
- 73. Sri Harindar Roy, s/o Lt. Mahesh Roy.
- 74. Sri Akshya Talukdar, s/o Ramani Talukdar.

Rupen Boro

- 4-



All Ex-Casual Labourers in the Alipurduwar Division, (BB/CON), N.F.Railway

... Applicants.

- AND -

- Union of India,
 represented by the General Manager,
 N.F.Railway, Maligaon, Guwahati-11.
- The General Manager (Construction)
 N.F.Railway, Maligaon, Guwahati-11.
- 3. The Divisional Railway Manager (P)
 Alipurduwar Division, N.F.Railways,
 Alipurduwar. 736123

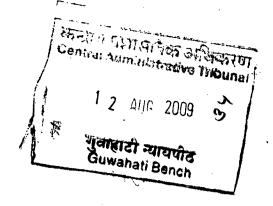
..... Respondents

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

This application is directed against the <u>inaction</u> on the part of the respondents in ignoring the cases of the

- B-5-



applicants towards scrutinisation of their cases by constituting a Responsible Committee for granting the benefit of regularisation in terms of the policy decision adopted by them, whereas similarly situated persons have been issued with call letters for scrutinisation of their cases.

2. JURISDICTION

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The applicants declare that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

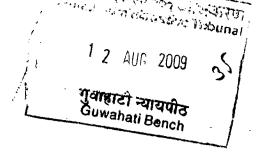
3. LIMITATION

The applicants further declare that the application is filed within the limitation period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE

4.1. That the applicants are citizens of India and permanent residents in the State of Assam and as such they are entitled to all the rights, protections and privileges guaranteed under the Constitution of India. The applicants mostly belong to the Scheduled Caste and Scheduled Tribe Community and as such they are entitled to the Special privileges guaranteed under the Constitution of India & the laws framed thereunder.

The applicants are all Ex-casual Labourers and their grievances, subject matter and the relief sought for in this application are similar in nature. Therefore, the applicants crave leave of the Hon'ble Tribunal to allow them to join



together in a single petition, invoking its power under Rule 4(5)

(a) of the Central Administrative Tribunal (Procedure) Rules,

- That the applicants on being selected were engaged by 4.2. the Respondents as Casual Mazdoors. The applicants joined their various dates and discharged the responsibilities duties on them to the best of their ability and without to any quarter. During their services under the blemish from eligibility for applicants acquired the Respondents, the conferment of the benefits of Temporary status as well as other benefits admissible under the law.
- That the applicants who belong to the most economically 4.3. backward sections of the society, discharged their duties under Respondents without any blemish from any quarter and from the earning so derived by them they some how managed to maintain their families. Poised thus, the applicants were discharged their respective services on different dates by the Respondents. applicants who did not know about their rights and protections available to them against the arbitrary action on the part of the Respondents, could not protest against the same. modus operandi adopted by the Respondents was that the applicants verbally asked not to come to work and no written were issued in this connection. Even after discharge from were services, the applicants continued to serve under the Respondents various projects launched by the authorities. This was done only to frustrate their future claim of regularisation.

1 2 AUG 2009 गुवाहाटी न्यायपीठ Guwahati Bench

- 4.4. That your applicants state that a procedure is in practice in the Railways wherein a live Register is maintained incorporating therein the names of all casual Mazdoors in order of seniority. Names of discharged employees also find place in the said register and future vacancies in Grade-D posts are filled up from this live Register and the persons whose names figured in the said Register is to be given preference. By virtue of their services under the Respondents the names of the applicants also must figure in the Live/Supplementary Register.
- That your applicants state that there is no dispute regards the fact that they were engaged as casual labourers, different points of time, by the respondents and they having expressed their willingness for being appointed against Group-D vacant posts, it was the duty of the respondents to take necessary steps for considering the cases of the applicants such appointment. The pick and choose method adopted by the respondents in this connection has resulted the /discrimination in the matter of public employment.
- 4.6. That your applicants state that aggrieved by the action of the Respondents for non-consideration of the cases of the applicants, the applicants preferred original application No.197/Ø7, praying for a direction towards the Respondents to consider their cases for any Group-D post and to appoint them against vacant group-D posts available for filling up SC/ST backlog vacancies. The applicants also made prayer for a direction to the General Manager N.F.Railway, Maligaon to issue necessary approval towards the appointment of the applicants.

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1 2 AUR 2009

गुवाहाटी न्यायपीठ Guwahati Bench

The applicants state that the Hon'ble Tribunal after hearing both the parties was pleased to dispose of the said OA vide judgment and order dated 2.8.07 directing the applicants to submit their representation giving the details of their services as far as practicable to the respondents authority narrating all the facts and after filing such representations the respondents shall examine their cases in the light of the judgment and order dated 14.6.07 passes in OA NO. 281/05 and Ors.

copies of the judgments and orders dated 2.8.07 and 14.6.07 are annexed herewith and marked as ANNEXURE-1 and 2.

the applicants immediately after That of the aforesaid judgment dated 2.8.07 submitted representations before the concern authority but administration did nothing towards scrutinisation of their cases. Now the Respondents have initiated the process of scrutinisation the cases of the applicants in OA NO.281/Ø5 and Ors and for the said purpose interview is going to be held on 17th,18th and 19th of August 2009, by constituting a responsible committee and issued call letters to those applicants for the said purpose. Though the present applicants before Your Lordships similarly situated persons and the Hon'ble Tribunal disposing their OA No.197/07 directed to consider their cases same line, in the light of the judgment and order 14.6.07, the respondents have not issued call letters applicants. Situated thus the present applicants had this Hon'ble Tribunal praying for a direction towards approach the respondents for issuing call letters , so that their cases

- 9-

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² 2 AUR 2009

्विहाटी न्यायपीठ Guwahati Bench

may also be considered along with the other similarly situated persons who have already got their call letters.

A copy of one such call letter dated 17.7.09 is annexed herewith and marked as Annexure- 3.

- 4.8. That the applicants beg to state that they are similarly situated ex-casual workers to those of the applicants in OA No.261/06, 262/06 263/06. But the respondents have issued call letters in pick and choose basis ignoring the claim of the present applicants.
- 4.9. That this application has been filed bonafide for securing the ends of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS

- 5.1. For that the action of the respondents in not issuing the call letters to the present applicants is illegal, arbitrary and violative of natural justice hence same are liable to be interfared with.
- 5.2. For that the procedure adopted by the Respondents in issuing call letters in pick and choose basis ignoring the cases of the present applicants and therefore said action/inaction is not at all sustainable in the eye of law.

Rupen Boro

गुधाहाटी ऱ्यायगी**ड** Guwahati Bench

- 5.3. For that the impugned action on the part of the respondent authorities in denying to the applicants their legitimate right to appear in the interview is in clear violation of the judgment and order passed by the Hon'ble Tribunal as well as the Principles of Natural Justice in addition to being arbitrary, illegal and discriminatory.
- 5.4. For that the applicants being ex-casual labourers of the Respondents and their names being available in the live/supplementary Register they are entitled to the benefits under the Rules and the Respondents can not discriminate between similarly situated persons.
- 5.5. For that the Respondents can not take advantage of the fact that the applicants belong to the lower stratum of the society and they are not aware of their rights. All of them being members of ST community are entitled to special privileges.
- 5.6. For that similarly situated persons having already been considered for appearing in the interview and the applicants also being similarly placed cannot be deprived of an opportunity of consideration of their cases.
- 5.7. For that in any view of the matter the impugned action on the part of the respondents is not maintainable and the applicants are entitled to the reliefs prayed for.

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गुवाहाटी न्यायपीठ Guwahati Bench

6. <u>DETAILS OF REMEDIES EXHAUSTED:</u>

The applicants declare that they have no other alternative and efficacious remedy except by way of filing this application.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:

The applicants further declare that no other application, writ petition or suit in respect of the subject matter of the instant application is filed before any other Court, Authority or any other Bench of the Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above, the applicants pray that this application be admitted, records be called for and notice be issued to the Respondents to show cause as to why the reliefs sought for in this application should not be granted and upon hearing the parties and on perusal of the records, be pleased to grant the following reliefs:

- 8.1. To direct the respondents to issue call letters to the present applicants and thereby to allow them to appear in the interview going to be held on 17th, 18th and 19th of August 2009.
- 8.2. To direct the Respondents to scrutinise the cases of the applicants and thereby to consider their cases for

Rupen Boro

2 AUR 2003

गुवाहाटी न्यायपीठ Guwahati Bench

appointment against Group-D posts as has been done in case of similarly situated employees.

- 8.3. Cost of the application.
- 8.4. Any other relief/reliefs that the applicant may be entitled to.
- 9. INTERIM ORDER PRAYED FOR:

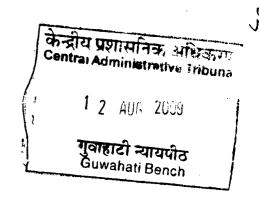
The applicants pray for an interim direction to the respondents not to hold any interview without first issuing call letters to the applicants till finalization of this OA.

10.

- The application is filed through Advocate.
- 11. PARTICULARS OF THE I.P.O.
 - (i) I.P.O. No.: 390 418529
 - (ii) Date: 12-8.09
 - (iii) Payable at: Guwahati
- 12. LIST OF ENCLOSURES:

As stated in the Index.

Rupen Boro



VERIFICATION

	I,	Shri Ru	pen Boro,	aged at	out 36	years,	son of	Sri
Ramesh	Boro,	present	ly resid	ding at	Villag	e Kur	ntibari,	P.O
Gopalpur	, Dis	t-Kamrup	, Assam,	do her	eby so	lemnly	affirm	and
state	that	the s	tatement	made	in thi	s pet	tition	from
paragrap	h	4.3,	4.4	1.5		Market training to the second		
	are	true	to my W	nowledg	e and	those	e made	in
paragrap	hs	4.	6,4.7	, 4.8	····			W1- 1111-11-11-11-11-11-11-11-11-11-11-1
are mat	ters re	cords ,u	hich I be	elieve t	o be tr	ue and	the res	t are
my humbl	e subm	ission b	efore thi	s Hon'bl	e Tribu	nal		

I am the applicant No 1 in the present application and I am well acquainted with the facts of the case and I have been authorised by the other applicants to swear this verification.

And I sign this verification on 12 th day of Aug 2009.

Rupen Bores Signature · OA/197/07.

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CEMPRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Orginal Application No. 197 of 2007.

Date of order: This, the 2nd day of August, 2007. THE HON'BLE MR. K. V. SACHIDANANDAN, VICE CHAIRMAN.

केन्द्रीय प्रशासनिक अन्ध Central Administrative Tribur

1 2 AUG 2009

गुवाहाटी न्यायपीठ Guwahati Bench

Between

- . Sri Rupen Boro, s/o Sri Rameeli Boro
- 2. Sri Gwjwnlai Basumatary, s/o Sri J.C Basumotery
- 3. Smt. Joymati Boro, d/d Late Umesh Boro ...
- 4. Sri Lalit Rajbanshi, s/o Sri Suku Rajbanshi
- 5. Sri Dilip Barman, s/o Sri Mahendra Barman
- 6. Sri Akhil Hujuri, s/o Sri Chandra Kt. Hujuri
- 7. Sri Naresh Rai, 8/0 Sri Anandi Rai
- 8. Sri Anjan Kalita, s/o Sri Ghanashyam Kalita
- 9. Sri Sanjib Das, s/o Sri Nabin Das
- 10. Sri Monoj Rai, s/o Sri Ram Adhin Rai
- 11. Sri Upendra Thakur, s/o Ram Lakhan Thakur
- 12. Sri Mohan Roy, s/o Sri Ramlagan Roy
- 13. Srl Hari Chandra Roy, s/o Late Mahesh Roy
- 14. Sri Dilip Kumar Yadav, s/o Sri Phulchand Yadav.
- 5. Sri Gaurishankar Sah, s/o Sri Ramchandra Sah
- 16. Shri Milan Roy, s/o Late Mahesh Roy
- 17. Shri Baban Yadav, s/o Sri Ramlagan Yadav
- 18. Sri Anil Boro, s/o Sri Bijoy Ch. Boro
- 19. Sri Jadav Bhuyan, s/o Sri Ghameswar Bhuyan
- 20. Sri Arun Swargiary, 5/0 Sri Fati Ram Swargiary
- 21. 3ri Jiten Deka, s/o Sri Prafulla Deka

Gertified to be true Copy

केन्त्रीय प्रशासां Central Administrative Indu.

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1 2 AUR 2009

गुवाहाटी न्यायपीठ Guwahati Banch

22. Sri Mukesh Thakur, s/o, Sri D. Thakur

23. Sri Binod Tamuli s/o Mina Ram Tamuli

24. Sri Gagan Tamuli, s/o Sri Jatin Tamuli

25. Sri Pinku Das, s/o Late Guna Das

26. Sri Atul Ramchiary, s/o Sri Rajen Ramchiary

27. Sri Dharmendra Boro, s/o Late Sarat Boro

29. Sri Sanjay Kr. Muchahari, s/o Sri J. Muchahari

and the note of the Art Hope the 30. Sri Panendev Sutradhar, s/o Sri Kiran Sutradhar

31. Sri Hemo Mili, s/o Sri B. Mili

32. Sri Hiranya Bori, s/o Sri K. Bori

33. Smt. Alashi Muchahari, d/o Sri Soni Ram Muchahari

34. Sri Jitu Das, s/o Sri Phatik Ch. Das "

35. Md. Surman Ali, s/o Md. Mamtaj Ali

36. Sri Gopal Nandi, s/o Sri'S. 'Nandi

37. Sri Jogeswar Haloi, s/o Sri Pabin Haloi 🦠

38. Sri Gautam Barman, s/o Sri Lakhi Barman

39. Sri Nipen Deka, s/o Sri Dani Ram Deka

40. Sri Bhupen Das, s/o Sri S. R. Das

41. Sri Maheswar Boro, s/o Sri Bhaben Boro

42. Sri Madhu Ram Deka, s/o Sri P. Deka :

43. Smt. Pratima Basumotary, d/o K.L. Basumotary

44. Sri Prabin Deory, 6/0 Jagat Deory

45. Sri Omprakash Guptta, s/o Sri Sitaram' Guptta

46. Md. Abul Hussain, s/o Mahamad Ali

47. Sri Nagen Tamuli, 8/0 Sri Abhoi Tamuli

48. Sri Bhabesh Tamuli, s/o Tarani Tamuli

Haladhar Daimary, s/o Mahi Ram Daimary

502 Sri Hemen Tamuli, s/o Soneswar Tamuli

51 Sr Phulen Kherkatary, s/o Jadab Kherkatary

57 By Bwajit Ramchiary, s/o Babul Ramchiary.

55. Sri Arun Boro, 6/0 Sri Biren Boro

54. Sri Bhabananda Das, s/o Sri Haricharan Das

55. Sri Simanta Rabka, s/o Sita-Ram Rabha

56. Sri Umashankar Sah, s/o Ramchandra Sah

57. Sri Samir Mandal, 6/0 Soni Mandal

58. Sri Haricharan Boro, 8/0 Nepal Boro

59. Sri Monindra Haloi, s/v Bhairab Haloi

60. Sri Jyotish Das, s/o Nigendra Das

61 Sri Dilip Dutte, s/o Upendra Dutta

62. Six Gwshar Kr. Basumotary, s/o Babul Basumotary

Sri Kamal Boro, s/o Khawa Ram Boro

Sri Myricharan Das, s/o Lt. Suren Das

Sri Eurosh Harizon, s/o Hamraj Harizon

66. Srl Kulajit Das, s/o Uddhab Das

67. Sri Bhaben Tamuli, s/o Umesh Tamuli

68. Sri Kabi Ram Muchahari, b/o Umananda Muchahari

69. Sri Hipin Chandra Boro, 8/0 Kulen Ram Boro

70 Sri Ratan Mandal, s/o Brindaban Mandal

71. Sri Sailesh Kumar, s/o Suraj Roy

72. Srl Mahesh Kumar, s/o Sresh Roy

73. Sri Harindar Roy, s/o Lt. Mahesh Roy

74. Srl Akshay Talukdar, s/o Ramani Talukdar

All of them are Ex-Casual Labourers in the

Allpurduwar

Division,

(BB/COII),

N.F. Railway.

Central Administrative Tribu

Applificants

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गुवाहाटी न्यायपीठ Guwahati Bench

- Vereus

- 1. Union of India
 Represented by the General Manager
 H.F. Railway, Maligaon
 Guwahati-781:011.
- 2. The General Manager (Construction)
 N.F.Railway, Maligaon
 Guwahati-781 011.
- 3. The Divisional Railway Manager (P)
 Alipurduwar Division, N.E.Railways
 Alipurduwar.

…Respondents.

By Dr.J.L.Sarkar, Railway Standing Counsel.

ORDER (ORAL).

SACHIDANANDAN, K.V. (V.C.)

The Applicants, 74 in number, are ex-casual Workers under W.F.Railway. Their claim is that they were engaged by the Respondents way back on or them, they worked According to before 1981. various places under Alipurduar Division as Khalasi. While working as such, the Applicants made request authority for concerned the before regularisation and accordingly the said authority for conversion to up their cases took employee by granting temporary status to them as per law. But all of a sudden the Respondents instructed the Applicants not to attend the office any more. rula Applicants claimed that as porThea

किन्द्रीय प्रशासनिक अश्विक Central Administrative Tribun

1 2 AUG 2009

गुवाहादी न्यायपीठ Guwahati Bench

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Respondents are bound to maintain a liver register of the casual and ex-casual workers to provide work as peritheir seniority. But it appears that the Respondents are not strictly following the same. As a result of non-maintenance of such register the Applicants are deprived of any regular work and, their due claims of regularisation. The Applicants have earlier approached this Tribunal by way of O.A. No. 339/2004 for redressal of their grievances and this Hon'ble Tribunal after hearing both the parties disposed of the matter vide order dated 23.12.2004 directing the Applicants to submit representations GUVIL Which were also directed to be disposed of by the Respondents within six months time. Pursuant to the the Applicants submitted Tribunal, this order of When the Respondents. representations before the representations were not disposed of the Applicants filed Contempt Petition No.34/2005. During pendency of the said Contempt Petition, the Respondents have passed identical orders dated 20.01.2006 (Annexureclaim of the Applicants. 2) rejecting the aggrieved by the such action on the part of the Respondents, the Applicants have filed this O.A. under Rule 4(5)(a) of the CAT (Procedure) Rules, loom meaking the following Zreliefs:-

Central Administrative Tribu

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गुवाहाटी सायपीठ Guwahati Bench

"8.1 To set aside and quash the identical impugned orders dated 20.1.06 as same are violative of natural justice and not sustainable in the eye of law.



8.2 To direct the Respondents to appoint the applicants against Group-D posts as has been done in case of similarly situated employee."

2. Heard Ms.B.Devi, learned counsel for the Applicants and Dr.J.L.Sarkar, learned Standing counsel for the Railways.

When the matter came up for consideration, 3. the Applicants Ms.B.Devi, learned counsel for submitted that she will be satisfied the Applicants are directed to submit comprehensive representations individually before the Respondent No.3 and upon same the said Respondent may the of. receipt directed to consider and dispose of the same in the dated 14.06.2007 passed order light of the No.281/2005 | and "other O.A.s o.A. identical passing appropriate orders within a time frame. Dr.J.L.Sarkar submitted that Respondents would have no objection in adopting such course of action since directions have already been certain identical O.A. No.281-2005 a other O.A.s the

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गुवाहाटी न्यायपीठ Guwahali Bench

Respondents to consider the cases of the Applicants therein by constituting a responsible Committee.

the Applicants are directed to file comprehensive representation individually along with the copies of this order and the O.A. with all Annexures before the Respondent 16.3 within a period of one month from the date of receipt of this order. If such representations are filed, the Respondent No.3, or any other competent authority, shall consider and dispose of the same in the light of the directions issued in Annexure-5 order of the O.A. passed in identical O.A. No.281/2005 and other O.A.s and pass appropriate orders communicating the same to the Applicants within a period of four months from the

receipt of the individual representation.

s. The Original Application is disposed of as above or the admission stage itself. In the circumstances, there shall be no order as to costs.

tinte of Application: 3.5, 200)—

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Date on which copy is delivered: 7, 1, 200)—

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A galive

CORAM: The Hon'ble Shri K. V. Sachidanandan, Vice-Chairman

[1] O.A.No. 281 of 2005

- 1. Sri Ajant Boro, s/o sri Moniram Boro.
- 2. Sri Biresh Ch. Boro, s/o sri Jogen Boro.
- 3. Sri Dilip Choudhury, s/o sri Rameshwar Choudhary.
- 4. Sri Rabindra Boro, s/o sri Chandra Kt. Boro.
- 5. Sri Lachit Kr. Basumotory, s/o sri Pura ram Basumotary.
- 6. Sri Pabitra Wary, s/o sri Mahim Wary.
- 7. Sri Ram Nath Thakuria, s/o Sri Dayal Thakuria.
- 8. Sri Moni Ram Boro, s/o Umesh Boro.
- 9. Sri Jiten Boro, s/o Bipin Boro.
- वि 0.Sri Upen Boro, s/o Bhanda Boro.
- Il Sri Rajen Swargiary, s'o Haloi Ram Swaragiary.
- 12. Sri Makthang Daimary, s/o Langa Daimary.
- J3.Sri Ratan Ch. Boro, s/o Late Jamuna Boro.
- 14.Sri Kartik Narzary, s/o Baya Ram Narzary.
- 15.Sri Warga Ram Daimary, s/o Maya Ram Daimary,
- 16.Sri Bipul Ramchiary, s/o Sri Agin Ramchiary.
- 17.Sri Monoa Kr. Basumatry, s/o Sri Jogeswar Basumatry.
- 18.Sri Lalit Ch. Boro, s/o Sri Durga Boro.
- 19. Shri Girish Ch Basumatary, s/o Sri Sambar Basumatary.
- 20.Sri Maheswar Boro, s/o Late Benga Boro,
- 21.Sri Budhan Ramchiary, s/o Sri Madhab Ranchiary.
- 22. Sri Ananta Shargiry, s/o of Late Bimal Shargiry.
- 23. Sri Bipin Daimary, s/o Sri Nabin Daimary.
- .24.Sfi Kanistha Basumatary, s/o Sri Jogendra Basumatary.
- 25.Sfi Samala Boro, s/o: Hasa Ram Boro
- 26.Sri Bapa Ram Boro, s/o Sri Mohan Boro.
- 27.Sh Lakhi Boro, s/o Nawa Boro.
- 28.Sfi Achut Ramchiary, s/o Rajen Ramchiary.
- 29.Sri Nandi Daimary, s/o Jabla Daimary.
- 30.Sri Dinesh Ch. Boro, s/o Ana Boro.

Applicants

By Advocate: Mr. B.Sarma

केन्द्रीय प्रशासनिकः अध्यक्तः Central Administrativa Tribuna

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Vorsus

1. The Union of India, represented by the General Manager. N.F.Railway, Maligaon, Guwahati-11.

2. The General Manager [Construction], N.F.Railway, Maligaon Guwahati-11.

3. The Divisional Railway Manager [P] Alipurduar Division, N.F.Railway, Alipuduar.

Respondents

By Advocate: Mr. K.K.Biswas

- 1. Sri Habul Ghosh.
- 2. Sri Haren Das.
- 3.Sri Kishor Kumar Mandal. And in Street
- 4. Sri Biren Boro.
- 5. Sri Maina Boro.
- 6. Sri Kripa Tewary.
- 7. Sri Praip Sarma.
- 8. Sri Paneswar Boro.
- 9. Sri Nagendra Boro.
- 10.Sri Anil Kalita.
- 11.Sri Bhogi Ram Basumatary.

All are ex-casual labourers working under respondents.

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Applicants

y Advocate: Mr. H.K.Sarma

Versus

Church The Union of India, represented by the General Manger, N.F. Railway, Maligaon-Guwahati-11.

- 2. The !: General Manager [Construction], N.F.Railway, Maligaon, Guwahati-11.
- 3. The Dviisional Railway Manager[P] Alipurduwar Division, N.F., Railway, Alipurduwar.

Respondents

By Advocate: Mr. K.K. Biswas

[3] O.A.No. 262 of 2006

- 1. Sri Suren Ramchary
- 2. Sri Ratan Boro.

3 Sri Mizing Brahma. 4 Sri Rajit Brahma

5. Sri Jaidev Swargiary.

6. Sri Naren Ch. Basumatary. 7. Sri Raj Kumar Mandal.

8. G.i Birea Baishya. 10 Sri Radhe Shyam Mandal.

Sri Monilal Nurzary.

12 Sri Swargo Boro.
13 Sri Ramesh Ch. Boro.

14. Sri Biren Baishya. 44. 15. Sri Jogendra Pasi.

16. The Ramjit Das. 17. Shri Naren Ch. Boro.

All Ex-Casual Labourers in the Alipurduwar Division, N.F.Railway. the office that the second

By Advocate: Mr. H.K. Sarina

Applicants

1 2 AUG 2009

गुनाहाटी त्यायपीठ Guwahali Bench

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connection with a great of 1 Union of India, represented by the General Manager, N.F.Railway, Maligaon, Guwahati-11.

2. The General Manager [Construction], N.F.Railway, Maligaon Sallen Harris

Continued and in the 3.The Divisional Railway Manager[P] Division, N.F. Railway, Alipurduar. Alipurduwar

By Advocate: Mr.K.K.Biswas.

Respondents

Saffrance has here [4] O.A.No. 263 of 2006

- 1. Sri Dhaneswar Rahang
- 2. Sri Lohit Ch. Boro.
- 3. Sri Rati Kanta Boro.
- 4. Sri Monorangen Dwaimary.
- 5. Sri Manteswar Boro.
- 6. Sri Joy Ram Boro.
- 7. Sri Haricharan Basumatary
- 8. Sri Durga Ram Daimary
- Sri Sabjib Boro
- 10. Shri Khargeswar Swargiary
- 11. Sri Piedip Kr. Boro

12. Sri Ugen Narzary.

13. Sri Tarun Ch. Boro

14. Sri Ramesh Ch. Ramchiary

15. Sri Monoranjan Deori.

5. Sri Ram Nath Pathak.

: / よら Gopal Basumatary,

13. Sri Malin Kr. Das.

19. Sri Ranhit Swargiary.

20. Sri Ratna Kanta Boro

71. Sri Nirmal Kr. Brahma

. Sri Mrinal Das

🗀 Sri Sanjay Kr. Narzary

25. Sri Pankaj Baruah

5. Sri Ajit Kr. Sarania.

'. Sri Sunil Ch. Boro.

24. Sri Bipin Ch. Boro.

D. Sri Nepolin Lahary

30. Sri Rajen Daimary

31. Sri Asnuma Swargiary.

32.Sri Suren Daimary

73. Sri Raju Borah

34. Sri Pradip Das

33. Sri Robin Dwaimary

35. Sri Pradib Boro

Sri Chandan Dev Nath

3d. Sri Kamaleswar Boro

39. Shri Phukan Boro

Sri Krishna Ram Boro

🕛. Sri Rateneswar Boro

Ex-Casual Labourers in the Alipurduwar Division [albleon], N.F.Railway.

dvocate; Mr. H.K Sarma

Versus

The Union of India, represented by the General Manager, N.F.Railway, Maliguon, Guwahati-11.

2. The General Manager [Construction], N.F.Railway, Maligaon, Guwhati-11.

3. The Divisional Railway Manager [P], Alipurduar Division, N.F.Railway, Alipurduar.

Respondents

Applicants

By Advocate: Mr. K.K.Biswas

केन्द्रीय प्रशासनिक आँधवः Centra: Administrative Tribui

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प्रवाहादी यायणीठ Guwahati Bench

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गुंबाहाटी न्यायपीठ Guwahati Bench

ORDER

K.V.Sachidanandan-Vice-Chairman:

There are 30 applicants in O.A. 281/05, 11 applicants in OA 261/06, 17 applicants in OA 262/06 and 41 applicants in OA 263 of 2006. Most of the applicants had earlier approached this Tribunal in OA No.255 of 2003, O.A.No. 336/04, OA No.337/04 and O.A.No.338/04. All the applicants are ex-casual labourers under the respondents-Railways in various Divisions and their grievances are identical/similar to appoint them against Group 'D' posts on regularization of their services. They have sought the following identical reliefs:

- 1. To set aside and quash the impugned orders dated 18.1.04 and 16.3.05 as the same are in violation of the principles of natural justice and not sustainable in the eye of law.
- 2. To direct the respondents to consider the cases of the applicants and appoint them against vacant Group 'D' posts available for filling up SC/ST backlog vacancies.
- 3. To direct the respondents to keep the posts vacant for the applicants till consideration for appointment of the applicants.
- To direct the General Manager, N.F.Railway, Maligaon to issue necessary approval towards the appointment of the applicants.
- To Direct the respondents to issue necessary order of absorption to each applicant after observing the formalities as prescribed, with retrospective effect that is from the date on which junior to the applicants were absorbed with all consequential service benefits.
- 2. Since the issue involved in all the four applications are identical and the applicants are identically/similarly placed employees, having a common grievance, these matters are

disposed of by way of one common order with the consent of the parties.

The facts of the case are that the applicants were engaged as Casual Labourers in various stations J.F.Railway and performed their duties to the satisfaction of all concerned. According to them, the applicants acquired eligibility for conferment of the benefits of Temporary Status as well as other benefits admissible under the law. They were entrusted the duties of Khalasi similar to regular Group 'D' employees. applicants represented to regularize their services as per law but ultimately did not yield in a fruitful result. Thereafter, they were verbally terminated and instructed not to attend office any more." liven after such discharge, the applicants continued to perform their daties with some artificial breaks. During their disengagement and break period, the respondents engaged as Khalasi with intention to frustrate the claim of

Live Register incorporating therein the names of all Casual Mazdoors in order of seniority. The claim of the applicants is to Guegolia ze their services under the provisions of law. Some of the similarly situated Ex-Casual Labourers approached this Tribunal by way of filing O.A. No. 79 of 1996. The Court directed the Railway to consider their cases within a stipulated time. The applicants of the said O.A. have been granted benefit of Temporary Status. The case of the applicants is that though they

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are similarly situated to the applicants in O.A.79/96, but their cases were not considered in the screening held by the respondents and as such they were deprived of an opportunity for consideration of their cases for appointment on regular basis under the respondents. The respondents ought to have extended similar benefits to the __present applicants and the present applicants were discriminated in the matter of appointment. Several representations made to the authorities did not accede and the N.F. Railway Union also took up their cases through representations and correspondences but till date nothing came in affirmative, and then the present OAs have been filed.

The applicants earlier preferred OA. 255/03, O.A.336/04, O.A.337/04 and O.A.338/04 in which this Court directed the applicants to submit their representations giving the details of

their services as far as possible and the respondents were directed to dispose of the same. Copies of the judgments are produced along with the OAs. Some of the applicants were directed to GUWA produce documentary evidence relating to Identify Cards and

the identity Cards could not be established, and finally the claims of the applicants were rejected by impugned orders of the recoctive OAs. These impugned orders are challenged on the ground of being illegal, arbitrary and violative of natural justice.

5. The respondents have filed a detailed reply statement contending that the records produced by the applicants were

कन्द्रीय प्रशासनिक आखटा entral Administrative Tribun

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गुवाहाटी न्यायपीठ Guwahati Bench

proved to be false, fabricated, frivolous and fake. The records produced by the applicants were initially examined by the respondents with the records kept in the office so as to examine the veracity and their genuineness to entertain the claim. The respondents also took the opinion of the Forensic Department. Opinion of the Expert on this aspect are submitted as Annexures 1 and 2 which shows that that the Casual Labour Cards produced by the applicants did not corroborate with the signatures applicants in the official records. Therefore, the respondents have stated that the documents produced by the applicants appear to be fake, fabricated and false. This is the second round of litigation on The Court in the earlier OAs directed the the same subject. respondents to dispose of the representations of the applicants. The respondents disposed of their representations after examining their cases on merits, and being aggrieved the applicants filed the court. The contempt petitions which were disposed of by for an action Railway Board directed all the Zonal Railways for absorption of all casual labours on roll and whose winames were in the live casual labour register/supplementary casual register. A drive was launched by the tabour Administration to absorb all the discharged casual labours after verification of representations/applications with the original casual labour certificates of engagement. There was no application for absorption/regularization from the applicants.

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गुलाहारी न्यायपीट Guwahati Bench Ministry of Personnel, Public Grievances and Pensions, it is only kept for three years. In this case, the claim pertains to the year 1984, that is, more than 20 years. Annexure-2 is copy of such circular. After disposal of earlier OAs 255/03, 336/04, 337/04 and 338/04, the applicants are agitating the same matter in these OAs but the matters have been finally disposed of and contempt petitions to closed by this Tribunal. The applications are barred by limitation. The applicants have not approached the respondents to settle their grievances but they have directly approached the Tribunal violating the A.T. Act. On verification of records, the claims of the applicants are not tenable in the eye of law. There is no merit in the OAs and hence the OAs are liable to be dismissed.

The applicants, on the other hand, have filed additional affidavit by way of rejoinder, reiterating their contentions producing certain documents in order to establish that they were casual pubourers. Photo copies of certain documents establish that they were casual labourers.

- 8. The respondents have also filed reply to the rejoinder again reiterating that the documents produced by the applicants are fake, fraudulent and their claims are not genuine.
- The learned counsel appearing for the applicants and the respondents have taken me to various pleadings, evidence and materials placed on record. The learned counsel for the applicants



would argue that the original Casual Labour Cards have already been submitted to the respondents. Therefore, they do not possess the originals of the Casual Labour Cards and only photo copies The other documents which were produced. available are produced by the applicants would prove that the applicants were casual labourers. The photo copies produced by the applicants cannot be questioned since the finding of the Tribunal in the earlier OAs to dispose of the representations of the applicants on basis of documents produced by the applicants. The the respondents, in total violation of the directions of the Tribunal. called for opinion of the Forensic Expert. Moreover, the report of the Forensic Expert had only opined that signatures cannot be compared with the Xerox copies of the documents and, therefore, deliberately and willfully the respondents are denying the right accrued to the applicants.

The counsel appearing for the respondents persuasively argued that the documents produced by the applicants are tabricated and not genuine and on the basis of such a situation, the benefit cannot be extended to the applicants.

I have given due consideration and attention to the materials, evidence and arguments advanced by the learned counsel appearing for the parties. This is not the first round of litigation. Earlier also these applicants had approached this Tribunal in OA 255/03, OA 336/04, OA 337/04 and OA 338/04. In OA 336/04, a common order has been passed, along with OA

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गुवाहाटी न्यायपीठ Guwahati Bench 337/04 and 338/04, by a Division Bench of this Court dated 19th

July, 2005. The relevant portion of the said judgment is quoted

below:

As already noted, the applicants had earlier approached this Tribunal by filing OA No.259, 44 and 43 of 2002 and this Tribunal had disposed of the said applications by directing the applicants to make representations before the Railways. We find that the Tribunal had specifically, considered the contention of the respondents that the claim of the applicants is highly belated. The Tribunal observed have carlier that when similarly situated persons approached the Tribunal and obtained reliefs and absorbed the applicants cannot be denied the benefits, if they are really entitled to on the ground of delay. It was further observed that when similar nature of orders were passed it was equally incumbent on the part of the respondents to issue notices to all the like persons so that h the authority for appropriate. they could also apple reliefs. The Tribunal, he over, observed that ends of justice will be met if a direction is issued on the applicants also to submit their representations giving details of their services and narrating all the facts within a specified time and if such representations are filed within the time, the respondents shall examine the same as expeditiously as possible and take appropriate decisions thereon within a specified time. drinistra/No.336/2004. We are sorry to note that respondents had dealt with the matter in a very casual manner by passing the simplighed orders all dated 18.3.2004. The orders only that the genuineness of the casual labour cards is not established. It is not clear as to whether the applicants were afforded an opportunity by the Railways for CUWAH establishing the genuineness of the casual labour cards. There is no averment in the written statement in this respect. Further, there is no case for the Railways that they have ascertained the genuineness of the labour cards from the officers who are stated to have issued the cards. From the written statement and from the submission Dr.Sharma it is clear that the names of the persons who have issued the casual labour cards were very much known to the Railways. Why in such a situation, no such step was taken to verify the genuineness of the casual labour cards with those officers in anybody's guess. We do not want to of the Railways. Dr, further comment on the conduct Sharma has placed before us the identity cards, the records of the officers who had issued the identity cards and also

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the records containing the Xerox copies of the casual labour live register. We have perused the said records. We do not want to say anything with regard to the identity cards i.e. as to whether they are genuine and were issued during the relevant period and why the Ranways did not make any effort to ascertain its genuineness through the officers who are stated to have issued those cards. For our purpose, the extract of the Xerox copies of Casual Labour Live Register is sufficient.

Now, on the question whether the Xerox copies of the Casual Labour live register can be relied, respondents have taken a stand in the written statements that unless the details contained in the Xerox copies are verified with the original it cannot be relied. The respondents at the same time do not have the original of the Casual Labour live register. How it is missing is neither clear nor stated. Now, coming to the Xerox copies of the Casual Labour live register, on perusal of the records, we find the reason for taking such photocopies in a communication dated 5.1.1989 issued by the Executive Engineer/BG/CON, N.F.Railway, Bongaigaon to the Deputy Chief Engineer/CON, N.F. Railway, Jogighopa. It is stated therein that 483 surplus excasual labours had to be re-engaged and therefore after holding discussions with the relevant organization the letter is sent along with Xerox copies of the "Casual Labour Live Register" for suitable and necessary action by the Deputy Chief Engineer. Xerox copies of the said document are available in the records maintained by the Railways. From the above it can be assumed safely that the Xerox copies represent the original and it is maintained in the regular course of business of the Railways. It is surprising, when the Xcrox copies of the casual labour live register along with the letter dated 5.1.1989 is in the records maintained by For obvious reasons, these records could not be relied upon as authentic due to the fact that such materials are capable of being manipulated due to the high stakes involved." On this aspect, we do not want to make further abservation which may eventually damage the reputation of the persons who made such bald statements GUWNH

Now, coming to the matter on merits the respondents are in possession of records [Xerox copies of the live register] containing the details of the applicants. Of course some of the applicants do not find a place in the said records also. In respect of applicant no.1 in OA

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તું તામ કર્યા છે. ઉત્તરમાં છેલ્લાન Railways in OA 259/2002 and referred to in Annexure-5 judgment in OA 336/2004 the following observations

"In the written statement the respondents however admitted that one ex casual labour namely, Sri Habul son of Ruplal was screened thereby indicating that the applicant was screened but he could not be absorbed for want of vacancy within the panel period."

As already noted, the only reason for rejecting the claim of the applicants is that the casual labour identify cards produced by the applicants the genuineness of which is In the circumstances, as already discussed, the respondents are directed to consider the case of the applicants ignoring the identity cards and based on their own records namely, the Xerox copies of the casual labour live register, the with reference to which the earlier written statements were filed and extracted hereinabove and to take a decision in the case of the applicants in all the three cases afresh within a period of four months from the date of receipt of this order. For the said purpose, the impugned orders all dated 18.3.2004 [Annexure-7 in OA Nos.336/2004 and 338/2004 and anniexure-11 in OA 337/2004] are quashed. The concerned allyrespondent will pass reasoned orders on merits as directed hereinabove.

9. Before parting with, we would also like to refer to the decision of the Hon'ble Supreme Court in Ratan Chandra Samenta & Ors. Vs. Union of India & Ors., 1994 SCC[L&S] GUWAH 182 relied on by Dr. M.C.Sharma. The said decision was rendered in Writ Petition [civil] filed under Article 32 of the Constitution of India. In that case the applicants who were excasual labours in south Eastern Railways alleged to have been appointed between 1964-69 and retrenched between 1975-78 had approached ' the Supreme Court for a direction to the opposite parties to include their names in the live casual labourer register after due screening and to give them reemployment according to their seniority. Supreme Court rejected the said Writ Petition stating that no factual basis or any material whatsoever prima facie to establish their claim was made out in the Writ Petition. The contention that the petitioners therein will produce all the documents before the authorities, in the above circumstances, was repelled. The said decision is not applicable in the instant case for the reason that there are necessary averments in the representation filed by the applicants and necessary materials are also available in the records maintained by the Railways.

केन्द्रीय प्रशासनिक अधिकार Central Administrative Tribuna

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ुवाहाटी न्यायपीठ Guwahati Bench The OAs—are allowed as above. In the circumstances, there will be no order as to costs."

- 2. The clear finding of this Tribunal to the question as to whether Xerox copies can be relied upon is dealt with in para 6 of the judgment, as above. The Tribunal taking the decision of the Apex Court reported and discussed Supra in para 9 of the judgment, have come to the conclusion that the materials available have to be relied upon and these OAs have been allowed.
- justified in sending the entire matter to the Forensic Expert. It is true that the respondents have to find out whether the documents submitted by the applicants are genuine or not. But the respondents Railways cannot ignore all the documents submitted by the applicants. Whether it is Xerox copy or not, under the pretext of preservation of the period of three years, the respondents can cross-verify these documents with that available records with the Railways. If the contention of the Railways is that they do not have any records with them, the natural inference will be that the photocopies to be relied on.

 It is further pertinent to note that the applicants in the rejoinder have produced certain documents [Annexure-A], list of ex-

have produced certain documents [Annexure-A], list of excasual labour sent by the Deputy Chief Engineer/Construction, N.F.Railway, Jogighopa, dated 17th July, 1995, which was certified by the P.W.I. on 1.2.1987, in

केन्द्रीय प्रशासनिक आध्य Gentral Administrative Tribuc

1 2 AUG 2009

गुवाहाटी न्यायपोठ Guwahati Bench

which some of the applicables figure in the list. These are correspondences from one office to another by a responsible Railway Officer in 1995. Merely stating that preservation of documents is for three years do not absolve the responsibility of the respondents in stating that the applicants casual labourers in the railways. There are certain were not procedure to be followed as per the Railways Rules that in case documents are to be destroyed, the entry should be there in the Register maintained for the same. The respondents have not such register to prove that these been able to show any documents have been destroyed by them. Therefore, their averment that the documents have been destroyed cannot be taken as a foolproof. It appears that no genuine efforts have been made out by the respondents to find out the claim of the aspondents. On the other hand, they have shifted responsibility to the Forensic Department in supersession of the

direction of the Tribunal where this Tribunal categorically stated in the earlier OAs that the respondents have taken a plea that they are not having the original records then the respondents have to rely on the photocopies and other reliable records from the Railways and consider the case of the applicants individually. No such exercise has been done by the respondents and, therefore, this Court is not happy in the manner—the claims of the applicants have been disposed of which has necessitated the applicants to come again by these

केन्द्रीय प्रशासानक का Centra: Administrative Industry

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गुनागरी भायपोठ Guwahati Bench

Lepon

Sentral A

OAs. However, when the matter came up for hearing, the counsel for the applicants have taken my attention to the decision of this Tribunal in the case of Swapan Sutradhar and others vs. Union of India & others, O.A. No.203 of 2002. dated the 2nd June, 2004, wherein this Court has directed to re-examine the cases of the applicants therein by constituting a

responsible Committee and scrutinize the cases of the

applicants therein. For better elucidation, the said judgment is

reproduced as below:-

Dated 2.6.2004

"ORDER

V.Prahladan, Member[A]:

The applicants are working as Casual Workers under the General Manager, Telecom, Silchar, Silchar Secondary Switching Area. All of them were employed from 1987-88 onwards. The applicants approached this Tribunal by way of an OA No. 278 of 2000 for grant of Temporary Status. The Tribunal vide order dated 6th September, 2001 directed the applicants to make individual representation and the respondents were directed to consider the case of the applicants after scrutinizing all the available and relevant records. A Committee was constituted as per the direction in O.A. No. 278 of 2000. The Committee found that none of the applicants completed 240 days in any year. Therefore, their claim for grant of Temporary Status was rejected by the respondents. The present Original application is against that order.

Mr. S.Sarma, learned counsel for the applicants pointed out that the Committee made numerous discrepancies in verifying the individual particulars of the applicants. In some cases it reveals that some of the applicants have been shown to be paid Rs.200/- per day and in some cases the applicants have been paid Rs.50/- per day. Their entitlements were not uniform. Mr.A.K.Chaudhuri, learned Addl.C.G.S.C. for the respondents has agreed to re-examine the entire records of the applicants.

केन्द्रीय प्रशासनिक आध्य Central Administrative Trice

2 Aug 2009

पिषधारी न्यायतील पिषणवात्वां Sench 3. In the circumstances, the respondents are directed to thoroughly scrutinize all the records of the applicants for regularization by a responsible Committee. This exercise should be completed within four months from the date of receipt of this order.

The application is accordingly disposed of. No order as to costs."

14. The counsel for the applicants submitted that they are amenable to such recourse since many of the applicants in the said OA were granted the benefit by such Committee. In the interest of justice, this Court is of the view that such a responsible Committee may be constituted by the respondents with senior officials for the purpose and the said Committee shall scrutinize the available records of the applicants. as per directions in OA 336/04 and if

requested, by giving a personal hearing to each individual and

consider the case individually and pass appropriate orders and

communicate the same to the applicants within a reasonable period,

in any case within four months from the date of receipt of this order.

The OAs are disposed of with the above directions. No

order as to costs.

SE VICE CHAIRMAN

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केन्द्रीय प्रशासनिक आयर Central Administrative Tribu

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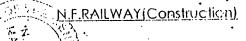
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Annexur-3



Office of the General Manager/Con Maligaon, GHY-11

NO: E/63/Con/I(CL's Court case)

Date: 17-07-2009

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VIII Bolahali Coutibpara

ro. Gurmon

DI Kampap (Assam) 11NI 781366

Sub: Implementation of orders dated 14-6-07 of CAT/GHY in OA No.281/2005, 261/2016, 262/2006 and 263/2006

In view of implementation of above order you are hereby advised to attend for verification of the records on 19-8-09 at 10 hrs. in Old Committee Reom of GM/Con 's office with following documents:

- 1. Copy of engagement letter
- 2. Copy of discharged letter
- 3. Copy of Ex. Casual labour cord
- 4. Certificate of date of birth
- 5: Education qualification Certificate
- 6. Caste Certificate
- 7. Idenlily Card

An extra affested Xerox copy of each certificate to be brought for a mission before the Committee.

केन्द्रीय प्रशासनिक आंश्रंट Central Administrative Tribun

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गुनाशारी न्यायपीठ Guwahati Bench [P.K.L. 16] [P.K.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI

Guwahati Bench
गुवाहाटी न्यायपीठ

O. A. NO. 156/2009

Shri Rupen Boro & Others

-Vs-

Union of India & Others

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Advocate

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI

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O. A. No. 155 / 2009

Shri Rupen Boro & Others

-Vs-

Union of India & Others

<u>Preliminary objection before admission</u>:

The respondents in the above case most respectfully beg to state as under:

- That the applicants have filed the above suppressing material facts and giving vague statements without disclosing facts.
- 2. That these cases have been decided by a three member committee in compliance of order in O.A. No. 197 / 2007 and individual applicants have been replied under certificate of posting.

Copy of letter dated 11.6.2008 is enclosed as Annexure – R-1 (All letter are identically worded).

3. That in the circumstances the O.A. deserves to be dismissed with cost.

उप मुख्य कामिक अधिकारी (नि)
Dy, Chief Personnel Officer (Con.)
पूत्सी • रेल, मांलगाँच
N.F, Railway, Maligaon
मुबाद्वाटी-11
Guwahati-781011

Filsd by Dr. J.L Swithers on behalf of the Respondends

VERIFICATION

I, Shri Shatrughna Behera, son of Shri B. C. Behera aged about 38 years, working as Dy. Chief Personnel Officer, N. F. Railway (Construction), Maligaon, do hereby verify that I am conversant with the facts of the case and that I have been authorized by the respondents to verify and sign this verification which I do accordingly. I verify that the statement made in para 1 to 3 are true to my knowledge and that I have not suppressed any material facts.

> I sign this verification this day of August, 2009. 16 H

> > Signature एप मुख्य कार्मिक छप्तिकारी (नि) Dy, Chief Personnel Officer (Con.) पूर्ती । रेख, मालगाँप N.F, Railway, Maligaon मुघाहाटी-11

Guwahati- 781011

Northeast Frontier Railway
Office of the
Divisional Railway Manager (P)
Alipurduar Junction.

No. E/255/12(E) AP-Pt.III

Dated____/06/2008

ĨΟ

SH. RUPEN BORO

S/O SH. RAMESH BORO

VILL: KUMTIBARI PO: GOPALPUR

DT: KAMRUP [ASSAM] PIN: 781354

Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय

i 7 AHG 2009

Guwahati Bench गुवाहाटी न्यायपीठ

Sub: Compliance of Hon'ble CAT/GHY's order dated 2.8.07 in OA No. 197/07 Rupen Boro & 73 others –vs- UOI(Through NFR)

It is hereby informed you that, in compliance of CAT/GHY's order dated 02.08.07 in the above captioned OA; a committee of three Senior Officers of APDJ Division/N F Railway scrutinized your representation which has been submitted to this office.

On careful examination of your representation and the records of this office the committee found that your name does not exist in the Live Casual Labour Register maintained by this office for keeping record of discharged casual labour.

Since your name does not exist in the Live Casual Labor Register of this division, the committee did not found necessary to give you a personal hearing which was also not requested by you in the representation.

Considering the above facts, documents, provision of rules, the committee did not found fit to consider your case for absorption in Gr.D post in APDJ Division.

The committee disposed off the matter on 12.05.08.

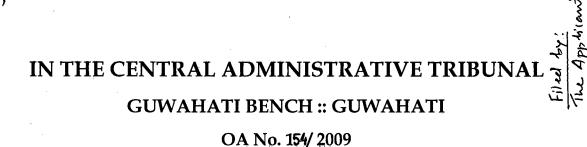
It has been issued with the approval of competent authority.

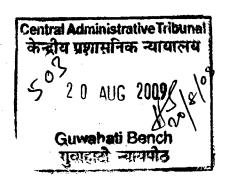
(Choudhary F.C. Roy) APO/Spl.

For Divl.Railway Manager (P)
Alipurduar Junction.

8,66

Allested ... (Advocate)





BETWEEN

Rupen Boro and Others

APPLICANTS

-Versus-

Union of India and Ors

RESPONDENTS

REPLY TO THE WRITTEN OBJECTION

- 1. That a copy of written objection has been served upon the applicant. The applicant has gone through the same and under stood the contents thereof. The statements which are specifically admitted herein below, other statements made in the objection are categorically denied and the respondents are put to the strictest proof thereof.
- That the applicants while denying the contentions made in Para 1 of the written objection and reiterating and reaffirming the statements made in the O.A. begs to state suppression of material facts there is no given the original application. misstatement in applicants beg to state that Hon'ble Tribunal vide order dated 02.08.07 passed in O.A. No. 197/07 was pleased to dispose of the O.A. directing the respondents to dispose of the representations submitted by the applicants light of the directions issued in the order dated 14.06.07 281/05 and pass appropriate orders passed in O.A. No. communicating the same to the applicant within a period of four months. However, the respondents sat over the matter and did not give an eye to the grievance and prayer made by the applicants, whereas the applicants were eagerly waiting for the considerations of their cases by the respondents. It is worthwhile to mention here that the respondents there after challenging the order dated 14.06.07 passed in O.A.

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Guwahati Bench गुबाहाटी ज्यामारित

No. 281/05 and other cases approached the Hon'ble Gauhati High Court by way of filling WP(C) No. 6157/07. The Hon'ble High Court while dismissing the writ petition of petitioners [respondents herein] observed that petitioners have failed to consider the cases of . applicants in accordance with the Live/Supplementary Live Casual Labour Register maintained by them and further directing to comply with the order of the Learned Tribunal the time frame specified therein. dismissal of the writ petition by the Hon'ble High Court the respondents sat over the matter and did not act upon the order of the Hon'ble Tribunal dated 14.06.07 passed in O.A. No. 281/05 and other cases. Being aggrieved by the aforesaid inaction the applicants in O.A. No. 261/06, 262/06 and 263/06 preferred C.P. No. 5/09, 6/09 & 7/09 respectively and it is after receipt of the contempt notice the respondents wake up and has taken hasty steps towards compliance of the order of the Hon'ble Tribunal dated 14.06.07 issued the identical letters dated 17.07.09.

It is stated that the Hon'ble Tribunal while passing the order dated 02.08.07 passed in O.A. 197/07 [Rupen Boro & Ors] very clearly stated to consider the cases of the applicants in accordance with the order passed in O.A. No. 281/05, 261/06, 262/06, 263/06. Therefore, respondents made a move at a belated stage to comply with the common order of the Hon'ble Tribunal dated 14.06.07 passed in O.A. No. 281/05 and other cases by constituting a committee giving personal hearing to the applicants, hence such benefits can not be denied to the applicants in O.A. No. 197/07 merely on the ground that the Railway authorities did not challenge the order passed in O.A. No. before the Hon'ble High Court. Hence, incumbent upon the respondents to grant similar benefits to the applicants by calling them for personal hearing before the Committee constituted.

3. That the applicant while denying the contentions made in Para 2 of the objection and reiterating and reaffirming the contentions made in the O.A. begs to state

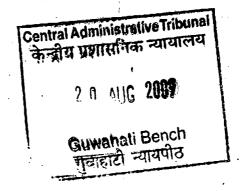
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Guwahati Bench गुवाहाटी न्यायपीठ

that order of the Hon'ble Tribunal dated 02.08.07 passed in O.A. No. 197/07 was very clear directing the respondents to constitute responsible Committee and consider the cases of applicants giving personal hearing. Therefore, order dated 21.06.08 [Annexure- R/1 of the objection] issued by the respondents is an empty formality and vague consideration of the cases of the applicants and is in derogation of the directions of the Hon'ble High Court as well as the Tribunal. The respondents never intimated the Responsible applicants regarding constitution of the Committee and giving personal hearing. The stand of the respondents that the applicant's names do not exist in the Live Casual Labour Register is not based on record. It is stated that the respondents admitted in the affidavit in reply filed in C.P. No. 5/09 that the records are still scattered and not examined. Therefore, the stand of the respondents in recognizing the status of the applicants that the applicants name do not appear in the Live Casual Labour Register is not correct in the event that the name are also entered by the respondents.

Moreover, the applicant further begs to state that it is the categorical stand of the respondents in the written statement filed before the Hon'ble Tribunal in O.A. No. 281/05 that the originals of the Live Casual Labour Register is missing and only some extract of Xerox copies are on records. Therefore, the stand of the respondents in the present proceeding that the names of the applicants do not appear in the Live Casual Labour Register and for which they are not entitled for personal hearing before the responsible Committee is baseless and discriminatory. Hence, in the peculiar facts and circumstances of the case the applicants pray before the Hon'ble Court to direct the respondents to give personal hearing to the applicants before the responsible Committee as has been done in the case of similarly situated persons.

4. That in view of above facts and circumstances of the case the present original application deserves to be allowed with cost.



VERIFICATION

	I, Shri Akhil Hujuri, aged about 38 years, son of Sri
Chandra	Kt. Hujuri, presently residing at Village
	,P.OKhagrabari, Dist-Nalbari, Pin-781344, Assam, do
	emnly affirm and state that the statement made in this
petition	from paragraph 1, 2 (failis), 3, 4.
	are true to my knowledge and those made
in paragrap	ths 2 (Party),
are matters	s records which I believe to be true and the rest are
	Submission before this Hon'ble Tribupal

I am the applicant No 1 in the present application and ...

I am well acquainted with the facts of the case and I have been authorised by the other applicants to swear this verification.

And I sign this verification on 20 th day of 4000 2009.

Akhil Hujuri

Signature

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATIBENCH GUWAHATI

Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय PAL 23 OCT 2009 NAL Guwahati Bench गुबाहाटी न्यायपीठ

O. A. NO. 154 / 2009

Sri Rupen Boro & Others

-Vs-

Union of India & Others

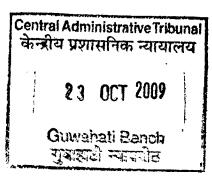
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(For Dr. J.L Sontan.)
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATIBENCH GUWAHATI



O. A. NO. 154 / 2009

Sri Rupen Boro & Others

--Vs-

Union of India & Others

(Reply to the rejoinder of the applicant)

The respondents have gone through the rejoinder filed by the applicant and respectfully states as under:-

- 1. That the statement made in the Written Statement is based on the factual event, and all are correct.
- 2. That the order dated 02.08.07 passed for O.A. No. 197/07 was correctly disposed of as directed by Court. It is stated that in the order dated 14.6.07 passed in O.A. No. 281/05 the Hon'ble Court had directed that the applicant may be called for personal hearing, if request is made. But from the representation of the applicant it was seen that no request was made for personal hearing. Accordingly 3 member committee was formed, and the said committee after examination of records passed appropriate order according to Hon'ble Court's directive. C.P. No. 5/09, 6/09 and 7/09 was quite separate in deliberation on the O. A. No. 261/06, 262/06 and 263/06. The applicants of O. A. No. 281/05, 261/06, 262/06 and 263/06 were called for personal hearing as per order in W. P. (C) No. 6157 of 2007. The judgment of O.A. No.197/07 and O.A. No. 209/07 had already been complied with and communicated to the applicants which have attained finality. The matter is no more res integra, and is barred by principles of res judicta. The Hon'ble Gauhati High Court discouraged such litigation by order dated 10.12.2007 in W.P. (C) No. 6201/2007. Copy of the order dated 10.12.2007 in W.P.(C) No. 6201/2007 is enclosed as Annexure—R—A.

3. That in the circumstances the O.A. deserves to be dismissed with cost.

(S. Behera)

Dy. CPO/Con

For General Manager/Con

उप मूल्य कार्मि क अधिकारी नि) Dy. Chief Personnel Officer (C n.)

पू**० सी० रेंस, मा**लिग ३

N. F. Railway, Mali, ...

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1 by the Respondents wough Dr. J.L. Santon & Railways C. Railways

Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय

23 OCT 2009

Guwahati Bench
गुवाहाटी न्यायपीठ

VERIFICATION

I, Shri Shatrughna Behera aged about 38 years, son of Shri B. C. Behera working as Deputy Chief Personnel Officer, N. F. Railway (Construction), Maligaon do hereby verify that I am conversant with the facts of the case and I have been authorized by the respondents to verify and sign this verification which I do accordingly. I verify that the statements in para 1, 2 and 3 are true to my knowledge and that I have not suppressed any material facts.

adnd

I sign this verification this day of October 2009 at Guwahati.

Signature

छप मूल्य कार्मि क अधिकारी निः)

Dy. Chief Personnel Officer (Con.)

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2. Sui Gopal Chandra saha .

S/o.Kate Basudev Saha.
Vill & P.O. Bhawraguri.
Dist- Kokrajhar

3. Sri Narayan Roy.

S/o. Sri Jogendra Roy

Vill-Mandarpara

P.G.-Bhasraguri.

Dist-Kokrajhar

4. Sri Honmath Kr.Roy.

S/o.garatha Kr.Roy

Vill-Khalishanimari.

P.O.-Shawraguri

Dist- Kokrajhar

Central Administrative Abunal केन्द्रीय प्रशासनिक न्य श्रालय

23 OCT 20

Guwahati Bend युकाहारी न्यायपी

5. Ajit Kayaran singha Baruah
8/0. -Birendra singha Baruah
Vill-Mandarpara
P.O.-Bhawraguri
Dist- Kokrajhar

Sure(8)09

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5. tysk Sri ganjik Ghosh,
son of Sri parma Ghosh, Vibla Babu Eil).
P.O. -Gossaigam, Dist-Kokrajhar

- 7. sri pron Krishna Dihidar, son of sirish Ch. Shidar, Vill & P.O. Gossaigaon. Dist-Kokrajhar
- 8. gri Nirmal Chandra pradhani Son of Dinesh Chandra pradhani Vill-Khalishanimari p.o.-Bhawraguri, Dist- Kokrajhar
- 9. Sri Kaushik Barman

 son of Sri Direndra Wath Barman

 Vill- Mandanpara

 p.O.-Shawraguri.

 Dist-Kokrajhar

20. Sri Mangual Singh

Son of Sri Rajendra Singh,

Vill-Gosaigaon Rly. Coloney

P.O.-Gossaigaon, Dist-Kokrajhar.

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- 1. The Smion of India, represented by the General Manager, N.F.Railway, Maligaon, Guwahati-11.
 - 2. The General Manager, N.F.Railway, Maligaon
 - i. The Divisional Rallway Manager (P).

 Alipurduar Division,

 Dist. Jalpaiguri, West Bengal.

Su Joleloa

. . . . 4.

. . PET IT PONERS,

Eduth

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4. The Chief Personnel Officer, N.F. Reilway, Maligaon, Guwahati-11.

· · · · · Respondents.

The humble petition of the petitioners

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Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय

23 OCT 2009

Guwahati Bench गुबाहारी न्यायपीठ

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W.P(C) No. 6201/2007 BEFORE

HON'BLE THE CHIEF JUSTICE MR.J. CHELAMESWAR HON'BLE MR. JUSTICE H. ROY

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(Chelameswar, CJ)

dated order the Aggrieved by 04.10.2007 passed by the Central Administrative unsuccessful the Bench Guwahati

Tribunal, petitioners 10 (ten) in number have filed the

present petition.

The petitioners and some others, as it appears, were working as casual labour under the 1977-1980. period N.A.Railway during the Thereafter their services were not replaced on the ground that there was no work available for replacement of their service. However, in the year 1987 a circular was issued by the Railways pursuant to a direction issued by the Supreme Court in Indra Pal Yadav & Others vs. Union of India and others that such casual labourers who worked as project casual labourers before 01.01.1981 and discharged for want of further works due to completion of work to make representation on or before 31.02.1987 for the purpose of inclusion of their name in the senjority list which was to be prepared pursuant to

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Office notes, reports, orders or proceedings Noting by Officer or Scrial with signature No. Central Administrative Tribuna Advocate केन्द्रीय प्रशासनिक न्यायालय abovementioned decision of the Supreme Court obviously for the purpose of absorption into service in terms of the abovementioned decision. the petitioners did not apply Guwahati Bench Admittedly, गुवाहाटी न्यायपीठ

before 31.03.1987 they being ignorant of the circular referred to above. However, they became very active from December, 2000 and kept on making representations pursuant to the circular. As such representations did not yield any result, the petitioners along with three others approached the Central Administrative Tribunal in Original Application No.46/2005, which was rejected by prder dated 25.02.2005 principally on the ground that the application was made beyond the period stipulated in Section 21 of the Administrative Tribunal Act, 1985 which bars entertaining any application beyond the stipulated period. However, while rejecting the application the Tribunal made observation that the Respondents (Railway) may consider representations of the applicants in view of the fact that they were working during the period this observations, the Barring 1976-1980 O.A No.46/2005 clearly stood dismissed.

The Respondents once aga n considered the representations of the petitioner and rejected

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the same vide proceeding dated 18.08.2005 on the ground that except one of the representationists rest of them have produced fabricated materials to establish the fact that they worked under the Railways as casual labour between 1977-1980.

Aggreved by the above order dated 18.08.2005 the present petitioners once again approached the Central Administrative Tribunal in Original Application No.229/2005. The Tribunal once again disposed the application at the admission stage with certain observations as follows:-

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".... The applicants are directed to file an appeal/ representation against the impugned before (Annexure-16) Respondents pointing out the illegalities in the impugned order within a period of one month appeal/ such any today If representation is filed by the applicants, the 2nd respondent will dispose of the same in accordance with law and in the light of the observation made hereinabove within a period of three months thereafter. The applicants are free to produce copies of all the relevant along them with records appeal/representation to be filed before the 2nd Rdespondent. The 2nd Respondent will pass a reasoned order with reference to records taking note of the observation made earlier in the judgment."

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Pursuant to the disposal of the abovenamed O.A.No.229/05 the Respondent once again passed a speaking order on 24.02.2006 rejecting the claims of the petitioner on two grounds- (1) that the applications were not made within the time stipulated by the circular, and (2) the records available with the respondents and the documents presented by the representationists (petitioner) do not give sufficient proof of the genuineness of the claim.

Against that order dated 24.02.2006 the petitioners once again approached the Central Administrative Tribunal by filing Original Application No.75/2006, which also stood dismissed vide order dated 04.10.2007, hence the present petition.

by laches. The Tribunal dismissed the first petition on 25.02.2005 preferred by the petitioners and three others, clearly recorded that since the application was filed beyond the period of limitation prescribed under Rule 21 the same cannot be entertained. However, a casual observation presumed to be emanated from personal sympathy of the Presiding Officer, which resulted to the subsequent proceedings. This is a classic case

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> which demonstrates the principle that the court shall desist from making unnecessary observations and confine to the issues before it. Entertaining the present petition would only result in reopening of an issue by now more than quarter of century old. Such interference in the name of judicial review would only result in an absolute chaos and destabilization of the administration. The principle of bar in litigation either by limitation or laches is based on public policy of not to permit to adjudication of a stale case. We regret to permit such adjudication. Accordingly, do not find any reason to entertain this petition.

> > The writ petition is dismissed.

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